

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10566/2024

(Arising out of impugned final judgment and order dated 01-08-2024 in BA No. 3322/2023 passed by the High Court of Delhi at New Delhi)

ARUN RAMCHANDRAN PILLAI

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 172245/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 06-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Vikram Chaudhuri, Sr. Adv.
Mr. Nitesh Rana, Adv.
Mr. Anuj Tiwari, Adv.
Mr. Kaustubh Rai, Adv.
Mr. Aditya Bharat Manubarwala, Adv.
Mr. Keshvam Chaudhuri, Adv.
Mr. Arveen Sekhon, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Ms. Soumya Kumar, Adv.
Ms. Aroshi Pal, Adv.
Mr. Rahul Kumar, Adv.
Ms. Monika, Adv.
Ms. Muskan Khurana, Adv.
Mr. Bharat Thakorlal Manubarwala, AOR

For Respondent(s) Mr. Zoheb Hussain, Adv.
Mr. Vivek Guenani, Adv.
Ms. Abhipriya, Adv.
Mr. Kartik Sabarwal, Adv.
Mr. A.K. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

The learned senior counsel appearing for the petitioner seeks permission to withdraw the present petition.

The Special Leave Petition is, accordingly, dismissed as withdrawn.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)